

ITEM NO.302

COURT NO.8

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

CONMT.PET.(C) No. 421/2014 in C.A. No. 4831/2014

GAURI SHANKAR PD RAI

Petitioner(s)

VERSUS

SAJAL CHAKROBORTY, CHIEF SECRETARY,  
GOVT. OF JHARKHAND AND ORS.

Respondent(s)

(With appln.(s) for exemption from filing O.T. and exemption from  
filing O.T. of Annexures and office report)

WITH

CONMT.PET.(C) No. 428/2014 In C.A. No. 4815/2014  
(With Office Report)

CONMT.PET.(C) No. 431/2014 In C.A. No. 4823/2014  
(With Office Report)

CONMT.PET.(C) No. 427/2014 In C.A. No. 4836/2014  
(With Office Report)

CONMT.PET.(C) No. 424/2014 In C.A. No. 4824/2014  
(With Office Report)

CONMT.PET.(C) No. 432/2014 In C.A. No. 4828/2014  
(With Office Report)

CONMT.PET.(C) No. 423/2014 In C.A. No. 4822/2014  
(With Office Report)

CONMT.PET.(C) No. 425/2014 In C.A. No. 4821/2014  
(With Office Report)

CONMT.PET.(C) No. 433/2014 In C.A. No. 4820/2014  
(With Office Report)

CONMT.PET.(C) No. 426/2014 In C.A. No. 4817/2014  
(With Office Report)

CONMT.PET.(C) No. 430/2014 In C.A. No. 4819/2014  
(With Office Report)

CONMT.PET.(C) No. 422/2014 In C.A. No. 4832/2014  
(With Office Report)

CONMT.PET.(C) No. 429/2014 In C.A. No. 4830/2014  
(With Office Report)

CONMT.PET.(C) No. 502/2014 In C.A. No. 4829/2014  
(With appln.(s) for exemption from filing O.T. and appln.(s) for  
exemption from filing O.T. of Annexures and Office Report)

CONMT.PET.(C) No. 501/2014 In C.A. No. 4818/2014  
(With appln.(s) for exemption from filing O.T. and appln.(s) for  
exemption from filing O.T. of Annexures and Office Report)

CONMT.PET.(C) No. 503/2014 In C.A. No. 4812/2014  
(With appln.(s) for exemption from filing O.T. and appln.(s) for  
exemption from filing O.T. of Annexures and Office Report)

CONMT.PET.(C) No. 350/2014 In C.A. No. 4809/2014  
(With appln.(s) for exemption from filing O.T. and appln.(s) for  
exemption from filing O.T. of Annexures and exemption from personal  
appearance and Office Report)

CONMT.PET.(C) No. 547/2014 In C.A. No. 4810/2014  
(With Office Report)

Date : 31/08/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. Anukul Raj, Adv.  
Ms. Nikita Raj, Adv.  
Mr. Mohit Kumar Shah, Adv.

Mr. Akhilesh Kumar Pandey, Adv.

For Respondent(s)

Mr. P.P. Rao, Sr. Adv.  
Mr. Tapesh Kumar Singh, Adv.  
Mr. Jayesh Gaurav, Adv.  
Mr. Mohd. Waquas, Adv.  
Mr. Swarnendu Chatterjee, Adv.  
Mr. Aditya Pratap Singh, Adv.

Ms. Ananya Sarkar, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Learned counsel for the complainants seek time stating that retired officers-complainants have got some grievances. In respect of the other complainants, there are certain grievances with regard to grant of notional promotion to the post of Superintendent Engineers and fixation of the pay for the purpose of retirement benefits could not be stated for want of instructions from them. Therefore, they seek permission to urge the same. In this view of the matter, they are at liberty to give representation in this regard to the instructing counsel appearing for the State for its consideration and respond to the same in accordance with law.

List after six weeks.

(VINOD KUMAR JHA)  
AR-CUM-PS

(SUMAN JAIN)  
COURT MASTER